

2-6-1988

Writ Petition No. 1178/83 admitted by the High Court of Judicature at Bombay, Nagpur Bench on 18/7/83 with the Interim stay in terms of prayer clause (c) has been transferred to this Tribunal by orders of High Court dt. 21/10/86. There is on record the say of the respondents, ~~known~~<sup>termed</sup> "Submission on notice before Admission" it opposes admission and requests for vacation of stay. There are no orders in Civil Application No. 1951/83. ~~It~~

It appears that the submissions on notice before admission is comprehensive enough to be reply to the main application and, therefore, the matter could be treated as ready for hearing.

By Misc. Petition No. 85/88 there is a request for fixing this matter for hearing at Nagpur.

Keep this matter on 9.8.88 at Nagpur for appearance of the parties. The respondents may be advised to file their reply to the main application, if they have not already done so.

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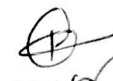
Notices are issued to  
the Applicant & all  
Respondents on dt 30/6/88  
NLSD  
30/6/88

Dated: 9/8/88

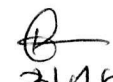
Notice dt 30/6/88 served  
on R.No.1 on 6/7/88.

 24/7/88  12/7

Notice dt 30/6/88  
served on applicant  
on 6/7/88.

 27/7/88

Notice dt 30/6/88  
served on R.No.2 on  
4/7/88.

 24/8/88

Order dt 10/8/88  
served on applicant  
on dt nil.

 31/11/88

We had called shri  
C.G. Madkholkar. He said that  
he was engaged only for the  
purpose of admission. shri  
G.C. Choubey, advocate appears  
for the applicant. We fix the  
case for directions tomorrow  
i.e. on 10/9/88.

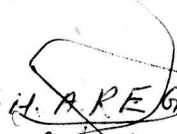
(M.B. Mujumdar)  
M(C)

(L.H.A. Rego)  
M(A)

Dated 10/8/88

Present Mrs. R.P. Shinde advocate  
for the Respondents and shri G.L. Tanwar,  
Commercial Inspector in the Central  
Railway who says that he is the friend  
of the applicant, the applicant ~~has~~ is  
voluntarily retired wef 31/3/85.  
Shri Tanwar states that the applicant  
has now no interest in prosecuting  
this case. The applicant had challenged  
his transfer from Ballarshah to  
Amala by an order passed on 9/6/83  
at Annexure 'D'. The application is  
therefore, dismissed with no order  
as to costs.

  
(M.B. MUJUMDAR)  
M(C)

  
(L.H.A. REGO)  
M(A)